

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:841  
ANSWERED ON:19.07.2002  
CBI ENQUIRY OF FINANCIAL SCAM  
RAMDAS ATHAWALE

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Central Bureau of Investigation (C.B.I.) is seriously contemplating to reinvestigate those financial scams of the companies which had been closed either due to the lack of concrete evidence or owing to some other reasons;
- (b) if so, whether in addition to that there is any proposal to get the irregularities in the banks related with the scams of the cooperative sector investigated along with their accounts;
- (c) if so, the details thereof; and
- (d) the time by which their investigation is likely to be started?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANANT G. GEETE)

(a) to (d) : According to the Central Bureau of Investigation (C.B.I.), it has no such proposal. However, during the course of discussions on a Calling Attention Motion on 16th May, 2002 in Rajya Sabha on the subject of securities scam in cooperative banks, some Members urged to entrust the enquiry to the Joint Parliamentary Committee as well as to C.B.I. The then Finance Minister in his reply had stated that Government would look into the matter with reference to constitutional position on the subject as it also involves the State Government. Government of Maharashtra has since been requested to consider handing over these cases to C.B.I. for investigation.